

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 966 of 2020

IN THE MATTER OF:

Mohammad Javed Sultan

...Appellants

Versus

Emerald Mineral Exim Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellants: Mr. Jitendra Mohapatra and Ms. Kumud Shekhar,
Advocates.**

**For Respondents: Mr. Ajay Gaggar, Ms. Vineeta Rathore, Mr. Robin
Sirohi, Advocates for R-1.**

Mr. A. N. Tiwari, Advocate for R-2.

Mr. Pratim Bayal, RP in person.

ORDER
(Through Virtual Mode)

12.02.2021: Reply Affidavit/Counter filed by Respondents No. 1 and 2 are taken on record. Learned counsel for Respondents No. 1 and 2 to furnish copy of Reply Affidavit/ Counter to learned counsel for the Appellant during the course of the day. Rejoinder may be filed by the Appellant within two weeks. Short written submissions, not exceeding three pages, supported by compilation of relevant judgments may also be filed within the same period.

Cont'd...../

There is no appearance on behalf of Respondent No. 3 even today. It is accordingly set ex-parte.

Post the matter 'for admission (after notice)' on **16th March, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc